

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2737**  
(TO BE ANSWERED ON 03.01.2018)

**CRIMINAL CASES AGAINST OFFICERS**

**2737. SHRI PRAHLAD SINGH PATEL:**

Will the **PRIME MINISTER** be pleased to state:

- (a) the latest details of IAS, IRS, IFS and IPS officers against whom criminal charges are being pursued by the Government;
- (b) the number of such officers against whom corruption charges are being investigated across the country; and
- (c) the steps the Government is proposing to take to ensure that these vital services do not lose public confidence?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) & (b): CBI has registered 139 cases against Indian Administrative Services (IAS), Indian Police Services (IPS), Indian Revenue Services (IRS) & Indian Foreign Services (IFS) officers during the last three years since 1.1.2014 to 30.11.2017 which are at various stages.

(c): The Government is taking various steps as under for minimizing the chances of any corruption in public services which includes:

- (i) The All India Service (Discipline and Appeal) Rules, 1969 has been amended to include the provision of conclusion of enquiry and submission of report within a period of six months from the date of receipt of order of Inquiring Authority.
- (ii) In order to ensure probity amongst government servants, Ministries/Departments/Cadres have been asked to regularly review the officers/officials (including those belonging to IAS, IPS, IRS & IFS) under the provisions of FR-56 (J)/Rule 16 (3) of AIS (DCRB) Rules 1958. The position is reviewed at the level of this Department as well as Cabinet Secretariat. As per information provided by Cadres, provisions of FR-56 (J)/Rule 16 (3) of AIS (DCRB) Rules 1958 have been invoked/recommended against 72 Group A officers (including those belonging to IAS, IPS, IRS & IFS) and 125 Group B officers
- (iii) Regular review is undertaken for expediting disposal of pending disciplinary proceedings and for expeditious disposal of pending sanction of prosecution cases within the stipulated time frame by the respective Cadres/Departments.
- (iv) In order to speed up disposal of the case pending trial, 92 additional Special Courts for CBI has been set up.

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